

ITEM NO.801
(Mentioning)

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).33413-33415/2014

(Arising out of impugned final judgment and order dated 05-05-2010 in WA No. 53870/1999 09-04-2014 in WA No. 53870/1999 15-07-2014 in SA No. 507/2014 09-04-2014 in RA No. 155396/2010 passed by the High Court Of Judicature At Allahabad)

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI & ORS. Respondent(s)

([TO BE TAKEN UP AS FIRST CASE])

Date : 29-07-2022 These petitions were mentioned today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Mohit D. Ram, AOR (Mentioned by)

For Respondent(s) Mr. E. C. Agrawala, AOR
Mr. Sunil Murarka, Adv.
Ms. Madhavi Agrawal, Adv.
Ms. Prashi Tyagi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Not to be deleted from the notified date.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR